

(c) how far it is legally and aesthetically maintainable and justifiable ?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) As per provisions contained in Section 5(2) of the Indian Telegraph Act, 1885, subject to conditions/situation laid down, the Central Government or a State Government or any officer specially authorised in this behalf by the Central Government or a State Government may intercept or detain a message or a class of messages. While R&AW is not concerned with the subject, in the case of CBI the operational requirement necessitates collecting of intelligence on crime including through tapping of phone/cellular phones, after following the due procedure established by law.

(b) All the licensees of Cellular Mobile Telephone Services are governed by the provisions mentioned at (a) above.

(c) As long as the interception/tapping of cellular phones is under the specified provisions contained in Section 5(2) of the said Act viz. on the occurrence of any public emergency, or in the interest of the public safety, it would be legal, maintainable and justifiable.

#### DOT - Bankrupt

314. SHRI SYDAIAH KOTA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "TRAI order will make DOT bankrupt" appeared in the 'News Times' dated 20.5.97;

(b) if so, the facts thereof; and

(c) the steps taken to check the loss of revenue pointed therein ?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) Yes, Sir.

(b) and (c) The Tariff order of 29.1.97 was for call charges from Fixed to Mobile Telephone subscribers and this was quashed as per judgement of TRAI. Since fixation of Tariff is one of the function of TRAI, Government have filed a Review Petition before TRAI.

[Translation]

#### Schemes for Supplying Drinking Water with Foreign Assistance

315. SHRI JAGDAMBI PRASAD YADAV : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the names of countries assisting the schemes of drinking water and cleanliness in the country and the names of States, with location, where these schemes are being implemented; and

(b) the present status of each of the schemes, State-wise ?

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (SHRI KINJARAPPU YERRANNAIDU) : (a) and (b) The required information is given in the enclosed Statement.

#### Statement

##### *Schemes for Supplying Drinking Water with Foreign Assistance*

S. No.	Name of the State	Name of the project and location (District)	Name of the foreign country/agency assisting the scheme	Present status
1	2	3	4	5
1.	Andhra Pradesh	AP-II Kurnool, Prakasam, Madak, Mahaboobnagar	Netherlands	Nearing physical completion.
2.	Gujarat	(i) Sami Harij, Mehsana (ii) Santalpur-II Banaskanta	Netherlands -do-	Partially completed -do-